



§-2&3

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 710/2018 & CM No.26529/2018

PR. COMMISSIONER IF INCOME TAX (CENTRAL)-II

..... Appellant

Through: Mr. Zohaib Hossain, Senior Standing  
Counsel

versus

M/S ISERVICES INDIA

..... Respondent

Through

WITH

+ ITA 715/2018 & CM No.26674/2018

PR. COMMISSIONER IF INCOME TAX (CENTRAL)-II

..... Appellant

Through: Mr. Zohaib Hossain, Senior Standing  
Counsel

versus

M/S ISERVICES INDIA

..... Respondent

Through

**CORAM:**

**HON'BLE MR. JUSTICE SANJIV KHANNA**

**HON'BLE MR. JUSTICE CHANDER SHEKHAR**

**ORDER**

% **02.08.2018**

Learned Senior Standing Counsel for the appellant/Revenue states that the tax effect in the present appeals being less than



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Rs.50,00,000/-, the substantial questions of law raised in these appeals may not be answered, in terms of the circular No.3/2018, dated 11.7.2018.

Recording the aforesaid statement, the appeals are disposed of as not pressed, without answering the substantial questions of law, which are left open. All the pending applications are also disposed of.

  
SANJIV KHANNA, J

  
CHANDER SHEKHAR, J

AUGUST 02, 2018

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